As the "China Year Book questions the territorial integrity of India, its entry into the country prohibited under Indian laws.

'SANGAM'

*161. SHRI R. K. BHUWALKA: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that there are certain obscene scenes in film 'Sangam'; and
- (b) if so, whether the Censor Board took into consideration these scenes while recommending the film for exhibition under 'U' certificate?

THE MINISTER INFORMA-OF TION AND BROADCASTING (SHRI-(a) No, Sir. MATI INDIRA GANDHI): Under Section 5(B)(1) of the Cinematograph Act, 1952, no film or any part thereof is allowed for public exhibition if it is considered inter alia to be against decency or morality or public order.

(b) Does not arise.

CHINESE INCURSION IN THE INDIAN TERRITORY

- *163. SHRI U. S. DUGAL: Will the Minister of Defence be pleased state:
- (a) whether there has been any Chinese incursion into the Indian territory by land or air since 3rd October, 1964; and
- (b) if so, the steps taken by the Government to avert the same?

THE MINISTER DEFENCE OF (SHRI Y. B. CHAVAN): (a) No. Sir. There has been no new incursion into Indian territory since that date.

(b) does not arise.

1963-64" | INTERIM RELIEF BY WAGE BOARDS FOR JOURNALISTS AND NON-JOURNALISTS

> (SHRI NIREN GHOSH: ∠ SHRI M. BASAVAPUN-NAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Wage Boards for working journalists and non-journalists propose to award interim relief to the employees; and

(b) if so, when?

THE MINISTER OF LABOUR AND EMPLOYMENT (Shri D. SANJI-VAYYA); (a) and (b) Government's decision in regard to the grant of interim relief to the working journalists has already been announced. A copy of the notification is placed on the Table of the House.

The demand for the grant of interim relief of non-journalist employees is being considered by Wage Board for such employees.

GOVERNMENT OF INDIA

MINISTRY OF LABOUR AND EM-PLOYMENT

Dated New Delhi; the 23rd November, 1964

NOTIFICATION

S.O..... Whereas the Central Government has, in exercise of the powers conferred by section 9 of the Working Journalists (Conditions of vice) and Miscellaneous Provisions Act, 1955 (45 of 1955), constituted a Wage Board for the purpose of fixing or revising the rates of wages in respect of working journalists in accordance with the provisions of the said Act;

And whereas the said Board continues to function under section 9 of the said Act:

And whereas the Central Government is of opinion that pending receipt of the final recommendations of the Board it is necessary to fix interim rates of wages in respect of working journalists as stated hereunder;

Now therefore, in exercise of the powers conferred by sub-section (1) of section 13A of the said Act, the Central Government after consultation with the Board, hereby fixes with effect from 1st May 1964, the interim rates of wages in accordance with the resolution of the said Board set out in the Schedule hereto annexed.

The Schedule

- "(i) The Board also resolved that interim relief equal to 8 per cert of the basic pay which a working journalist was drawing on 30th April 1964, subject to a minimum of Rs 15 p.m. and a maximum of Rs. 25 p.m. be paid to the working journalists.
- (ii) This interim relief should be granted to working journalists drawing a basic pay upto Rs. 750 month. This is subject to marginal adjustments in cases of those working journalists who draw basic pay of more han Rs. 750 and less than Rs. 775 in whose cases an interim relief of the amount · by which their basic pay falls short of Rs. 775 shall be granted.
 - (iii) This interim relief shall be payable to working journalists w.e.f.the 1st of May, 1964.
 - (iv) This interim relief shall be payable to those working journalists to whom the working journalists (Conditions of service) and Miscellaneous Provisions Act apply.
 - (v) This amount of interim relief shall be in addition to the D.A. payable to working journalists.
 - (vi) If the emoluments of working journalists consisting of basic pay plus dearness allowance and interim relief, if any already granted voluntarily or by way of mutual agreement, on or after the constitution of the Wage Board i.e. the 12th

November, 1963 exceeds the emoluments which a working journalist shall be entitled to after adding the interim relief granted by the above recommendations to the basic pay and dearness allowance, in that case his emoluments shall not be affected by these recommendations. If however, it falls short, then in that case, the working journalist shall be entitled to a rise of an amount equal to the difference."

P. M. MENON

Secy. to the Govt. of India. [F. No. 60/8/64-LRI].

STANDING MINES SAFETY EQUIPMENT ADVISORY BOARD

- *168. Shri P. K. KUMARAN: Will the Minister of Labour and Employment be pleased to state:
- (a) the number of meetings of the Standing Mines Safety Equipment Advisory Board held during 1964;
- (b) the decisions taken at these meetings; and
- (c) the extent to which these decisions were implemented?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAYYA): (a) None so far in 1964. The next meeting of the Board has been fixed on 17th December, 1964

(b) and (c) Do not arise.

विद्रोही नागाग्रों की गतिविधियां

*१७०. श्री प्यारेलाल कुरील 'तालिब' क्या वैदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि:

- (क) जब से विद्रोही नागाओं से शांति मिशन द्वारा समझौता हुमा है तब से श्रब तक उन्होंने कितनी बार कहां-कहां हमले किये हैं;
- (ख) क्या यह सच है कि विद्रोही नागा सरकार को शान्ति वार्ता में फंसा कर विद्रोह को संगठित और बड़े पैमाने पर चलाने के लिये गुप्त तैयारियां कर रहे हैं;